

RAJYA SABHA

Tuesday, the 4th June, 1991/The 14th
Jyaishta, 1913 (Saka)

The House met at eleven of the
clock, Mr. Chairman in the Chair.

OBITUARY REFERENCE

MR. CHAIRMAN: I refer with pro-
found sorrow to the passing away of
Shri P. K. Kumaran, a former Mem-
ber of this House on 4th May, 1991.

Shri Kumaran was born at Tel-
licherry in Kerala in June, 1921 and
had his education at Government
Vennengal College Tellicherry. He re-
presented the State of Andhra Pra-
desh in this House from April 1982
to April 1988. A social worker and
labour leader, Shri Kumaran always
fought for the cause of the working
class and down-trodden people. Shri
Kumaran served as a Railway em-
ployee from 1939 to 1950, but left his
job to take active part in trade-
union activities. He had been closely
connected with trade union move-
ments since 1945. He attended the
Fifth Congress of World Federation
of Trade Unions held in USSR in
December, 1961. During the period
of his membership of the Rajya Sa-
bha, he espoused the cause of the
working class.

We deeply mourn the passing away
of Shri P. K. Kumaran.

I request Members to rise in their
places and observe silence as a mark
of respect to the memory of the de-
parted.

(Hon. Members then stood in silence
for one minute.)

MR. CHAIRMAN: Secretary-Gen-
eral will convey to the members of
the bereaved family our deep sense
of sorrow and profound sympathy.

PAPERS LAID ON THE TABLE

Statement showing the Bills passed
by the Houses of Parliament dur-
ing the Hundred and Fifty-

seventh session of the Rajya
Sabha and assented to by the
President.

SECRETARY-GENERAL: Sir, I lay
on the Table a Statement (in Eng-
lish and Hindi) showing the Bills
passed by the Houses of Parliament
during the Hundred and Fifty-
seventh Session of the Rajya Sabha
and assented to by the President.

[Placed in Library. See No. LT-2318/
91]

I. Report and Accounts (1987-88) of
the Tea Trading Corporation of
India Limited, Calcutta and re-
lated papers.

II. Report and Accounts (1988-89) of
the India Tea and Restaurants
Limited, Bombay and related
papers.

THE MINISTER OF COMMERCE
WITH ADDITIONAL CHARGE OF
THE MINISTRY OF LAW AND JUST-
ICE (SHRI SUBRAMANIAN SWA-
MY): Sir, I lay on the Table—

(1) A copy each (in English and
Hindi) of the following papers, un-
der sub-section (1) of section 619A
of the Companies Act, 1956:—

I. (a) Sixteenth Annual Report
and Accounts of the Tea Trading
Corporation of India Limited,
Calcutta, for the year 1987-88,
together with the Auditors' Re-
port on the Accounts and the
comments of the Comptroller and
Auditor General of India thereon.

(b) Review by Government on
the working of the Corporation.

[Placed in Library. See No. LT-2319/
91 for (a) and (b)]

II (a) Annual Report and Ac-
counts of the India Tea and
Restaurants Limited, Bombay,
for the year 1988-89, together
with the Auditors' Report on the
Accounts and the comments of
the Comptroller and Auditor
General of India thereon.

(b) Review by Government on
the working of the Company,

[Placed in Library. (See No. LT-2320/91 for (a) and (b))]

(II) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-2320/91]

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991)

II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991)

III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.

IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991)

V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991)

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS. (SHRI SATYA PRAKASH MALAVIYA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 123 of the Constitution:

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

[Placed in Library. See No. LT-2321/91]

II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991) promulgated by the President on the 18th April, 1991.

[Placed in Library. See No. LT-2322/91]

III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (No. 3 of 1991) pro-

mulgated by the President on the 19th April, 1991.

[Placed in Library. See No. LT-2323/91]

IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2323/91]

V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2325/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during various Sessions.

SHRI SATYA PRAKASH MALAVIYA: Sir, I also lay a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:—

(1) Statement No. XXX—Hundred and Thirty-fifth Session, 1985.

(2) Statement No. XXIX—Hundred and Fortieth Session, 1986.

(3) Statement No. XXVI—Hundred and Forty-second Session, 1987.

(4) Statement No. XXIV—Hundred and Forty-third Session, 1987.

(5) Statement No. XXII—Hundred and Forty-fourth Session, 1987.

(6) Statement No. XX—Hundred and Forty-fifth Session, 1988.

(7) Statement No. XIX—Hundred and Forty-sixth Session, 1988.

(8) Statement No. XVIII—Hundred and Forty-seventh Session, and forty-eighth Session, 1988.